

TO BE PUBLISHED IN PART -II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 10.12.1979


NOTIFICATION
INCOME TAX

No. 3091 (F.No.261/27/78-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all other enabling powers in this behalf, the Central Board of Direct Taxes, New Delhi hereby make the following amendment in the Schedule appended to Notification No.2475(F.No.261/27/78-ITJ) dated 22nd August, 1978:-

Against Sl.No.2(A.A.C., Indore Range, Indore) the following shall be added:-

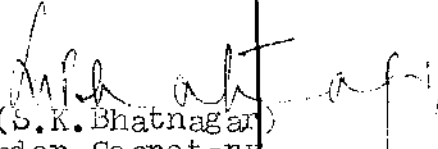
- "29.1st Addl. I.T.O., Q-Ward, Circle-II, Indore
- 30. IIInd Addl.I.T.O., Q-Ward, Circle-II, Indore
- 31. Addl.I.T.O., M-Ward, Circle-II, Indore."

This notification shall be operative with effect from 10.12.1979


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Madhya Pradesh-II, Bhopal - 15 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. The A.D.I. (R.S.& P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes